

[10 May, 2002]

RAJYA SABHA

(d) and (e) One volume of Documents on Irrigation in India 1858—1900 edited by Prof. D.P. Bhattacharya has been completed and received in April, 2002 and the same is being processed for publication. The editing work of another volume of Documents on Agriculture in India 1858—1900 is nearing completion.

Aanganwadis for Children below six years

4739. SHRI K. RAHMAN KHAN:
DR. T. SUBBARAMI REDDY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Aanganwadi Centres working in the country to accommodate Children below six years of age, in Rural and Urban areas, State-wise;

(b) whether the Government of Andhra Pradesh, Karnataka and other Southern States have requested the Union Government to sanction approximately 6,000 Aanganwadis to AP, Karnataka and other Southern States, for increased population of children, as per the 1991 census; and

(c) if so, the action taken by his Ministry with regard to the proposal of the said State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN):
(a) The information is given in the Statement enclosed. (*See below*)

(b) The Government of Karnataka has requested for sanction of additional Aanganwadi Centres.

(c) Due to constraint of resources, the Government is unable to sanction their proposal.

Statement***Aanganwadis for children below six years***

Sl. No.	State/U.T.	No. of ICDS Projects Sanctioned in the Country (as on 28.02.2002)				Total no. of Aanganwadi Centres
		Rural	Tribal	Urban	Total	
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	Andhra Pradesh	301	29	33	363	37297
2.	Arunachal Pradesh	17	39	0	56	2621
3.	Assam	170	23	3	196	10383
4.	Bihar	405	1	22	428	22645
5.	Jharkhand	50	117	3	170	6689
6.	Goa	11	0	0	11	1216
7.	Gujarat	181	34	12	227	37961
8.	Haryana	111	0	5	116	13546
9.	Himachal Pradesh	64	8	0	72	7123
10.	Jammu & Kashmir	116	3	2	121	9735
11.	Karnataka	166	7	12	185	40170
12.	Kerala	152	1	10	163	25202
13.	Madhya Pradesh	216	96	24	336	45565
14.	Chhattisgarh	114	33	5	152	20289
15.	Maharashtra	247	50	73	370	46058
16.	Manipur	13	20	1	34	4412
17.	Meghalaya	3	29	0	32	2218
18.	Mizoram	1	19	1	21	1341
19.	Nagaland	2	50	2	54	2586
20.	Orissa	188	126	12	326	31855
21.	Punjab	137	0	5	142	15829
22.	Rajasthan	209	30	18	257	35710
23.	Sikkim	4	0	1	5	500
24.	Tamil Nadu	384	2	48	434	44648

(1)	(2)	(3)	(4)	(5)	(6)	(7)
25.	Tripura	31	6	5	42	3537
26.	Uttar Pradesh	810	10	19	839	64572
27.	Uttaranchal	92	0	4	96	4243
28.	West Bengal	290	16	22	358	56480
29.	A & N Islands	2	2	1	5	527
30.	Chandigarh	0	0	3	3	300
31.	Delhi	3	0	26	29	3842
32.	Dadra & N Haveli	0	1	0	1	125
33.	Daman & Diu	2	0	0	2	87
34.	Lakshadweep	0	1	0	1	74
35.	Pondicherry	3	0	2	5	677
TOTAL:		4495	783	374	5652	610063

Guidelines of National Commission for SCs and STs in KVS

4740. SHRI GAYA SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Kendriya Vidyalaya Sangathan has not been following the guidelines of National Commission for SCs and STs;

(b) if so, the details thereof and the reasons therefor; and

(c) the corrective steps taken/contemplated by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT [DR. (SHRIMATI) RITA VERMA]:

(a) National Commission for SCs and STs has been set up under Article 338 of the Constitution of India to investigate and monitor all matters relating to the safeguards provided for the SC/ST under the constitution and other laws and to evaluate the working of such safeguard. While investigating into specific complaints with respect to deprivation of rights and safeguards provided for SCs and STs, the Commission makes recommendations and suggestions for furthering the welfare and development of SCs and STs. The